



2026:AHC:21635

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 2030 of 2026

Ravindra

.....Petitioner(s)

Versus

State Of U.P. And 11 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Om Prakash Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite party to notice and keeping this petition pending before this Court. However, in case the opposite party feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No.2/Additional Commissioner (Administration IV) Gorakhpur Region Gorakhpur to decide Stay Application dated 11.11.2025 filed in Appeal No.2848 of 2025 (Computer Case No.C202505000002848) (Ravindra Vs. Vijay Nath) expeditiously.
4. The matter is pending before the respondent No.2 since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Additional Commissioner (Administration IV) Gorakhpur Region Gorakhpur to decide the Stay Application filed in aforesaid Appeal ***strictly in accordance with law most expeditiously and preferably within a period of six weeks*** from the date of production of certified copy before the Court below but

without granting unnecessary adjournment unless there is no legal impediment. A further direction has also been given to the respondent No.2 to decide the aforesaid appeal expeditiously.

January 30, 2026
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(Prakash Padia,J.)